

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-392/PB/2017

In the matter of :

Export Import Bank of India
Vs.
CHL Limited

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)
For the Petitioner /applicant


: Mr. Misha, Advocate
Mr. Shantanu Chaturvedi, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the parties are present. In view of the matter being part heard before the Hon'ble Principal Bench and also based on the request of the parties, the matter is adjourned to 21.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.11.2017